

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.534**  
TO BE ANSWERED ON 20.07.2018

**Forest Areas of Sanjay Gandhi National Park**

534. SHRI GOPAL SHETTY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the total area as on date including private forest areas of Sanjay Gandhi National Park, Mumbai *vis-à-vis* the total area at the time of setting up of the park;
- (b) the total Public and private area of the park before acquisition of land in the year 1957 and 1975;
- (c) whether the Government had issued any notice to slum dwellers residing in and around the park before acquisition of the said land and if so, the details thereof;
- (d) whether compensation has been paid to slum dwellers and land owners after the acquisition of the land; and
- (e) if so, the details of the amount paid so far and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) As per information received from the State Government of Maharashtra, the total area of Sanjay Gandhi National Park- erstwhile Borivali National Park, Mumbai as on date including Private Forest Areas is 104.41 sq.km. (10441 ha). The total area at the time of setting up of park is given in the **Annexure**.
- (b) As informed by the State Government, the total Public area of the National Park before 1957 was 2076.9850 hectares and the area at the end of 1975 was 10365.4850 ha.
- (c) The slum dwellers were not issued any notice under the provisions of the Section 35 of the Indian Forest Act 1927 as their names were not recorded on the relevant revenue records (7/12 extract) at that instant.

The Sanjay Gandhi National Park has issued notices for eviction of ineligible encroachments as ordered by the Hon'ble High Court Mumbai in Writ Petition No. 305/1995 for their eviction from 'Forest Lands'.

- (d)&(e) The 'Awards' in case of the land acquired under the land Acquisition Act, 1894 has been awarded by the appointed land Acquisition Officers and the detail thereof, except for the 'Award' in respect of village Chene of the Thane Taluka, is not available with the office of the Sanjay Gandhi National Park.

As per the record available with the office of the Sanjay Gandhi National Park, the amount of compensation to be paid in cases of land acquired under the Maharashtra Private Forests (Acquisition) Act, 1975 has not been done.

\*\*\*\*

ANNEXURE

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA  
UNSTARRED QUESTION NO.534 REGARDING “FOREST AREAS OF SANJAY**

**GANDHI NATIONAL PARK” RAISED BY SHRI GOPAL SHETTY DUE FOR  
REPLY ON 20.7.2018.**

The total area at the time of setting up of the Sanjay Gandhi National Park, as informed by the State Government, is given chronologically:

- i. Private land to the extent of 2076.9850 ha, acquired under Land Acquisition Act, 1894 [(in villages Dahisar (345-B), Kanheri (11,12,13,14 and 15), Magathana (34-B), Poisar (42-B) and Akurli (87-B)] acquired for ‘Public Purpose’ viz. for establishment of ‘National Park’ on 16.01.1947 & 28.09.1948. The Management of these Acquired Lands were with the Dairy Dept. Of the State of Maharashtra till 31.12.1968. These lands were handed over to the Forest Dept. for management by the State Government on 01.01.1969.
- ii. Furthermore, 1027.0710 ha. of private lands acquired in village – Chena under Land Acquisition Act, 1894 on 13.12.1974 for the public purpose of ‘National Park’ handed over to Forest Department for management.
- iii. These acquired areas, alongwith the Reserved Forests of villages Ghodbounder, Kashi, Majivada, Mira, Pachpakhadi & Yeur of Thane District and Akurli, Dahisar, Gundgaon, Kanheri, Klerabad, Magathane, Mulund, Nahur, Poisar, Sai, Tyulsi & Vihar of Mumbai Suburban District proposed for formation of Borivali National Park under section 35 of the Wildlife (Protection) Act, 1972 with notification of intention on 15/4/1975 for an extent of 56.511 sq. Kms of area.
- iv. This notification was superseded by a notification of intention of 31.01.1976 with inclusion of area acquired at S.No.ii of village Chena and the extent of area was increased to 68.977 sq. Kms.
- v. The Notification of 31.01.1976 was superseded by notification of intention on 04.02.1983 with inclusion of Reserved Forests of Kolshet Block (Village-Borivade, Ovale, Kavesar & Kolshet), Nagla Block (village – Nagla, Sarjamori, Sasunavaghar & Shilottar) and acquired Reserved Forests of Village – Maland with exclusion of acquired lands of village Kanheri & part of Magathane. The extent of area of this notification was 86.96 sq. Kms.
- vi. Private Forests to the extent of 3104.0560 ha acquired on 30.8.1975 upon promulgation of Maharashtra Private forests (Acquisition) Act, 1975.
- vii. The area of Private Forests acquired on the promulgation of the Maharashtra Private Forests (Acquisition) Act, 1975 and tourism cum administrative zone of the Sanjay Gandhi National Park including the 86.96 sqkm has been defined on the Map of SGNP and submitted to the Hon’ble High court Mumbai in W.P.305/1995. The Hon’ble Court has barred the State Government from changing the boundaries so defined in this map.
- viii. Area to the extent of 76.00 ha of village Marol-Maroshi of Dairy Department handed over to Sanjay Gandhi National Park for formation of Zoo on 24.7.2013.

\*\*\*\*\*